

the Indian Telegraph (Fifth Amendment) Rules, 1966, published in Notification No. G.S.R. 1646 in Gazette of India dated the 29th October, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-7321/66.*]

NOTIFICATIONS UNDER COAL MINES
PROVIDENT FUND AND BONUS SCHEMES
ACT

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (1) The Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1539 in Gazette of India dated the 8th October, 1966.
- (2) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1541 in Gazette of India dated the 8th October, 1966.
- (3) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1542 in Gazette of India dated the 8th October, 1966.

[*Placed in Library. See No. LT-7322/66.*]

NOTIFICATIONS UNDER ALL INDIA
SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table—

- (i) G.S.R. 1500 published in Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 1500 published in Gazette of India dated the 1st October, 1966, making certain amendments to Schedule III to the Indian

Police Service (Pay) Rules, 1954.

- (ii) The All India Services (Medical Attendance) Amendment Rules, 1966, published in Notification No. G.S.R. 1632 in Gazette of India dated the 29th October, 1966.
- (iii) The All India Services (Leave) Amendment Rules, 1966, published in Notification No. G.S.R. 1633 in Gazette of India dated the 29th October, 1966.

[*Placed in Library. See No. LT-7323/66.*]

- (2) A copy of Notification G.O.Ms. No. 341/66 published in Kerala Gazette dated the 6th September, 1966, making certain amendment to rules issued under the Payment of Salaries and Allowances Act, 1951, under sub-section (2) of section 10 of the said Act, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library, See No. LT-7323/66.*]
- (3) A copy of Notification G.O. (P) No. 391 published in Kerala Gazette dated the 11th October, 1966, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, together with a Memorandum explaining the reasons for the amendment of the Regulations. [*Placed in Library. See No. LT-7325/66.*]